

(b) if so, the steps taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) Vayudoot is at present operating thrice a week Dornier service on the Hyderabad-Vijayawada-Rajahmundry Sector. The capacity provided is considered adequate to meet the existing traffic demand.

**Expansion of Mangalore Airport**

3431. SHRI M. RAMANNA RAI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have any proposal for the expansion of Mangalore Airport;

(b) if so, the details thereof and when this airport is likely to be expanded; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c) While a plan has been formulated for the expansion of Mangalore airport and proceedings have been initiated for acquisition of land, the implementation of the expansion project will depend on the availability of financial resources with the National Airports Authority.

**Passenger amenities at Katni Station**

3432. SHRI SHRAVAN KUMAR PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the projects undertaken or proposed to be undertaken for the extension of passenger facilities at Katni Railway Station and the progress made so far thereon; and

(b) the amount sanctioned for the purpose during 1990-91 and 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) During 1990-91, a double bedded retiring room was provided at a cost of Rs.78,600 and work of extension of waiting hall at a total cost of Rs. 3.30 lakh was sanctioned.

(b) In 1990-91 and 1991-92, Rs. 0.78 lakh and Rs. 1.55 lakh, respectively have been sanctioned.

**Transfer of Assets of NTPC**

3433. DR. SUDHIR RAY : Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the transfer of National thermal Power Corporation's assets to National Power Transmission Corporation has taken place on the basis of the power of attorney;

(b) if so, the reasons for transferring the assets of a successful public sector undertaking to another newly created public sector;

(c) whether the transfer has been effected in accordance with the company Law practices and with the consent of the Ministry of Law; and

(d) if so, the facts thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) National Thermal Power Corporation Ltd. has executed a Power Attorney in favour of National Power Transmission Corporation Ltd. (NPTC) with effect from 16th August, 1991 authorising National Power Transmission Corporation Ltd. (NPTC) to manage the transmission lines/sub-stations, assets along with supporting equipments, associated facilities and assets other than those forming integral part of the generating stations as a running business of NPTC and to do all necessary acts in that regard, until necessary formalities for the de-jure transfer of the undertakings are duly completed.

(b) The National Power Transmission Corporation Ltd. (NPTC) has been set up to undertake the programme of laying the transmission system and associated sub-stations in a coordinated and efficient manner with a view to move larger blocks of power from various generating sources under the Central Sector to the Load Centres within the region as well as across the regions with reliability, security and economy.

(c) and (d) The present arrangements indicated in reply of the part (a) of the question have been finalised in consultation with Ministry of Law.